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HIGH COURT OF JUDICATURE AT ALLAHABAD, LUCKNOW
Functioning of High Court during COVID-19
MODALITIES & ARRANGEMENTS
(for Lucknow)
6th April, 2021

In view of the recent spike in the number of COVID-19 cases, the following Modalities & Arrangements, will be effective w.e.f. 07.04.2021 to 09.04.2021 :

1. Hearing of cases shall be conducted only through video-conferencing w.e.f. 07.04.2021 till 09.04.2021.
2. The Ld. Counsel shall not be permitted to enter in the Court Rooms & Corridors on 7th , 8th & 9th April 2021.
3. The VC link messages will be sent to the Ld Counsels in sequence as per the Cause List, accordingly, the Ld. Counsel will receive the SMS as per the sequence of his/her case. The lawyers are required to click on the link for joining Court proceedings through Video-conferencing using Google Chrome (latest version) as the browser and Safari browser on iPad/iPhone. The video-conferencing link may also be opened through Jitsi-Meet App which can be downloaded on the mobile phone.
4. For **Court Nos. 1, 16 & 21**, the following web-link is available for the access of Learned Advocate for appearing through video-conferencing:

<https://vcourtiko.allahabadhighcourt.in/vc>

On the aforesaid web page/link, a dashboard for Ld. Advocates is available to see the cause list being taken up by the **Court Nos. 1, 16 & 21**. It is recommended to use Chrome Browser to access the aforesaid link. A display board is also available to have a glance view of all the cases of the Courts. This facility is presently available only for **Court Nos. 1,16 & 21** w.e.f. 07.04.2021 till 09.04.2021. The Ld. Advocates whose cases are listed in Court Nos. 1,16 & 21 shall use the aforesaid link to join the proceedings of hearing. No link for video-conferencing shall be sent through SMS for Court Nos. 1,16 & 21.

5. Video-conferencing facility shall also be made available in the V-C Cabins situated in the Mediation Centre. Not more than 2 (two) counsel shall be allowed to remain inside the V-C cabins at a time. All the protocol related to COVID-19 (social distancing and wearing masks) shall strictly be followed inside the V-C cabins.
6. The details of specific Court Rooms and their respective Video-Conferencing cabin numbers will be mentioned outside each cabin in the Mediation Centre.
7. The System Manager/High Court staff will provide the required technical assistance to the learned Advocates/Litigants-in-person, as and when required at the onsite facility.
8. While headsets are available at onsite facility i.e. the Mediation Centre for V-C hearings and the same shall also be sanitized on a regular basis, however, the lawyers are also advised to bring their own headsets considering the sanitization burden of the said equipment. The wired headsets should be with single 3.5 mm stereo jack with noise canceling mic to provide crystal-clear communication. Stereo headsets with mic used normally with mobile phones would also be compatible.

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9. Learned Advocates may note that Video Conferencing link shall be sent only on the mobile number registered in the AOR. Request for correction/updation of mobile number/E-Mail ID mentioned in Advocate on Roll (AOR) may be made by the Learned counsels through E-mail on following E-Mail address of AOR Section, High Court, Lucknow, before preparation of cause list/filing of urgency application:

advroll_iko@allahabadhighcourt.in

Such correction will take at least one working day for its incorporation in the respective data.

By order of Hon'ble Court

**SENIOR REGISTRAR
06.04.2021**

Copy to:

1. The President/General Secretary, Awadh Bar Association
2. P.S. to Ld. Advocate General
3. Joint Registrar (J) Nazarat
4. Joint Registrar (Security)
5. Joint Registrar (AOR Cell)
6. System Manager (for uploading on the official website)
7. Assistant Registrar(s) (Protocol-Medical)/(Protocol-General)
8. S.O. (Administration) (for circulating amongst all concerned)

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